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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ EX.P. 69/2017, EX.APPL.(OS)Nos.169/2018, 173-74/2018, 255/2018 & 85/2019

BDR BUILDERS & DEVELOPERS PVT. LTD. ... Decree Holder

Through: Mr. Sudhir Nandrajog, Sr. Adv. with

Mr. Sanjay Goswami and Mr. K.

Bhim Raj Achary, Advs.

versus

SHRI LALIT MODI Judgement Debtor

Through: Mr. Ashutosh Gupta, Mr. Gaurav

Rana and Mr. Abhishek, Advs.

Ms. Nandni Sahni, Adv for objector

Mr. Romi Garg.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER ORDER

% <u>13.08.2019</u>

- 1. A request for passover is made on behalf of Mr. Sachin Chopra, Advocate, who appears on behalf of the judgment debtor. It is not possible to grant a passover today.
- 2. Mr. Ashutosh Gupta, Advocate, who appears for the judgment debtor, says that the costs will be paid in terms of this court's order to the decree holder within five days from today. The statement of the counsel is taken on record.
- 3. Accordingly, at request, renotify on 28.01.2020.

RAJIV SHAKDHER, J

AUGUST 13, 2019

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